[Shri D. P. Yadava]

with the Audited Accounts and the comments of the Controller and Auditor General thereon under sub-section (1) of section 619 A of the Companies Act, 1956. [Placed in Library See No. LT—629/71]

INDUSTRIAL FINANCE CORPORATION
AMENDMENT REGULATIONS AND NOTIFICATIONS UNDER CUSTOMS ACT
CENTRAL EXCISE AND SALT ACT.

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI K.R. GANESH):

I beg to lay on the Table-----

- (1) A copy of the industrial Finance Corporation (Issue and Management of Bonds) Amendment Regulations, 1971 (Hindi and English versions) published in Notification No. 2/71 in Gazette of India dated the 5th June, 1971. under sub-section (3) of section Act, 1948. [Placed in Library. See No. LT—630/71]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962;—
 - G. S. R. 961 published in Gazette of India dated the 19th June, 1971 together with an explanatory memodum.
 - (ii) G. S. R. 964 published in Gazeett of India dated the 22nd June 1971 together with an explanatory memorandum.
 - (iii) G. S. R. 977 published in Gazette of India dated the 26th June, 1971. together with an explanatory memorandum
 - (iv) G. S. R 978 published in Gazette of India dated the 26th June, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT-631/71]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944;—

- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1971, published in Notification No. G. S. R. 911 in Gazette of India dated the 5th June, 1971.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1971, published in Notification No. G. S. R. 912 in Gazette of India dated the 5th June, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1971, published in Notification No. G. S. R. 913 in Gazette of India dated the 5th June, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1971, published in Notification No. G.S.R, 914 in Gazette of India dated the 5th June, 1971.
- (v) The Customs and Central Excise Duties Export Drawback (Gneral) Thirty-first Amendment Rules, 1971, published in Notification No. G. S. R. 915 in Gazette of India dated the 5th June, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1971 published in Notification No. G. S. R. 916 in Gazette of India dated the 5th June, 1971.
- (vii) The Customs of Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1971, published in Notification No. G. S. R. 917, in Gazette of India dated the 5th June, 1971 [Placed in Library. See No. LT—632/71]

ANNUAL REPORT OF SCHOOL OF PLANNING AND ARCHITECTURE AND A STATEMENT RELATING THERETO

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL